

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11554/2019

(Arising out of impugned final judgment and order dated 30-01-2019 in MACAP No.391/2018 passed by the High Court Of Delhi At New Delhi)

IFFCO TOKIO GENERAL INSURANCE CO. LTD.
THROUGH AUTHORIZED REPRESENTATIVE

Petitioner(s)

VERSUS

RAHUL KUMAR & ANR.

Respondent(s)

(IA No.43541/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.43571/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-04-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Manish Kumar, Adv.
Mr. Gopal Singh, AOR

For Respondent(s) Mr. Navneet Goyal, Adv.
Ms. Manjeet Chawla, AOR
Mrs. Usha Pant Kukreti, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

This petition was entertained on 05.11.2019 by this Court and while issuing notice, the component of enhanced amount of compensation was stayed.

It is informed by counsel for the petitioner that as against the claim of the respondent no.1, an amount of Rs.57 lakh has already been paid.

On the matter being taken up today, learned counsel for the respondent no.1 has submitted that the said respondent, said to be

paralyzed, is before the Court to attend the hearing.

We are at loss to find any reason that the said claimant-respondent has been advised to attend the hearing in this Court, particularly when he is said to be otherwise not in a proper physical condition. This Court has never asked or expected him to appear for the purpose of hearing, which could have proceeded with the learned counsel for the respective parties making their respective submissions.

The matter be placed before Hon'ble the Chief Justice of India for assignment to another Bench.

(ARJUN BISHT)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)